



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (22ND AMENDMENT) RULES

FOR THE YEAR 2013

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 19th December, 2013

No.Health.228/2012/136.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following Rules, with further to amend the Meghalaya Medical Attendance Rules, 1981, namely

1. **Short title, commencement** :- (i) These rules may be called the Meghalaya Medical Attendance (22nd Amendment) Rules, 2013.

(ii) They shall come into force at once.
2. Addition of new clauses to Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules after clause (azxxi), the new clause (azxxii) shall be added namely, “SANKER Hospital, Mawroh, Shillong-793008.

Y. TSERING,

Principal Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

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